



SOLAR ENERGY CORPORATION OF INDIA LIMITED
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CAUTION - DO NOT BE A VICTIM OF FRAUD

It has been brought to our notice that M/s Stadd Tech Engineering Pvt. Ltd. are sending out fraudulent emails, quoting reports / data from Solar Energy Corporation of India Limited (SECI) and asking the recipients to invest.

The communications with SECI are being used falsely by hiding the facts and disclaimers.

SECI is not certifying agency for any technology and does not provide any recommendations for subscription / investment into any Company.

DISCLAIMER: We request you not to rely on such communications. If anyone takes any actions in furtherance to such communication, SECI shall not be responsible for any such action.

Let's fight COVID-19 together by maintaining Social Distance

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s Gupta & Sons (Motors) Pvt. Ltd., Gwalior

1. Name of corporate debtor	M/s Gupta & Sons (Motors) Pvt. Ltd.
2. Date of incorporation of corporate debtor	13/12/1973
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies Gwalior
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U34103MP1973PTC001240
5. Address of the registered office and principal office (if any) of corporate debtor	1) 4, Lakmi Colony Gwalior 2) Maina Wall Gali, Opp Old High Court, Lashkar, Gwalior
6. Insolvency commencement date in respect of corporate debtor	16/12/2020
7. Estimated date of closure of insolvency resolution process	15/06/2021
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Agrawal Reg. No. IBB/I/PA-001/IP-P00531/ 2017-2018/10956
9. Address and e-mail of the interim resolution professional, as registered with the Board	342, Karamchand Chowk, Marhatal, Jabalpur, (M.P.) anilagrwalca1999@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	2006, Duplex No.4, Opp Deeshbandhu Complex, Naudra Bridge, Jabalpur, M.P. anilagrwalca1999@gmail.com
11. Last date for submission of claims	20/01/2021
12. Class of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Defined
13. Name of Insolvency Professionals Identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Not Mentioned 2. 3.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link - N. A. Physical Address - N. A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Gupta & Sons (Motors) Pvt. Ltd. on 16/12/2020 vide order NCLT/AHM/TP 93 of 2019 (CPI) (B) No. -650 of 2019).

The creditors of M/s Gupta & Sons (Motors) Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 20/01/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three Insolvency Professionals listed against entry No. 13 in act as authorised representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Date and Place: 08/01/2021, Gwalior

Mr. Anil Agrawal
IBB/I/PA-001/IP-P00531/2017-18/10956

...noticed evidence.
 Till Monday, total 162 cro
 and 2 herons were found de
 in Indore followed by six cro
 in Khandwa district, five in D
 was, 100 in Mandasaur, 112
 Agar-Malwa, 20 in Khargor
 district and nine in Sehore, a
 cording to official statistics.
 Animal husbandry min
 ster Prem Singh Patel on Mon
 day instructed officials of eve
 ry district to be on alert and fol
 low the guidelines to check
 spread of virus outbreak in
 birds. The minister directed to
 provide safety gears to teams
 of veterinary staff, health de
 partment and other depart-

Quick ju priority:

TIMES NEWS NETWORK

Bhopal/Jabalpur: The newly appointed Chief Justice of MP high court, Justice Mohd. Rafiq, took charge at a solemn function held in the south block of high co



urt building in Jabalpur. Judges of the high court, lawyers and staff of MP high court

were present on the occasion. Many senior lawyers of the high court, office-bearers of lawyers' associations and administrative officials of MPHC attended the function virtually.

Speaking after taking charge, Justice Mohd. Rafiq said that ensuring quick justice to all the victims would be his top priority and

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TIMES NEWS NETWORK



Karnataka Bank Ltd

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न्यायिक मजिस्ट्रेट प्रथम श्रेणी दतिया म.प्र.

अभियुक्त व्यक्ति की हजिरी की उपेक्षा करने वाली उद्घोषणा

- अंतर्गत धारा 82 द.प्र.सं. 1973 -

मेरे समक्ष परिवार दिया गया है कि प्र.अर. 465 साहब सिंह चौहान पुत्र अर्जुन सिंह चौहान, नि. मुहार थाना भौती, हाल पु. ला. दतिया ने अपराध क्रमांक प्र. क्र. 642/16 भारतीय दण्ड संहिता की धारा 147, 149, 323, 342, 380, 365, 458, IPC के अधीन अपराध किया है (या संदेह है कि उसने किया है), और उस पर जारी किये गये गिरफ्तारी के वारंट को यह लिखकर लौटा दिया गया है कि उक्त साहब सिंह मिल नहीं रहा है और मुझे समाधानप्रद रूप में यह दर्शित कर दिया गया है कि उक्त साहब सिंह फरार हो गया है और उक्त वारंट तमिली से बचने के लिए अपने आपको छिपा रहा है।

इसलिए इसके द्वारा उद्घोषणा की जाती है कि ग्राम प्र. अर. साहब सिंह पुत्र अर्जुन सिंह चौहान नि. मुहार थाना भौती, हाल पु. ला. दतिया से यह अपेक्षा की जाती है कि वह इस न्यायालय के समक्ष उक्त परिवार का उत्तर देने के लिये दिनांक 28.01.21 के 11.00 बजे दिन उपस्थित हो।

आज दिनांक 22.12.20 को मेरे हस्ताक्षर और न्यायालय को मुद्रा से जारी किया गया।

न्यायिक मजिस्ट्रेट
प्रथम श्रेणी दतिया म.प्र.

G-17410/21

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6. Insolvency commencement date in respect of corporate debtor	16/12/2020
7. Estimated date of closure of insolvency resolution process	15/08/2021
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Agrawal Reg. No. IBS/IIA-001/II-P-00531/ 2017-2018/0956
9. Address and e-mail of the interim resolution professional as registered with the Board	342, Karamchand Chowk, Marhatal, Jabalpur, (M.P.) anilagrwalca1999@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	2006, Duplex No. 4, Opp Deshbandhu Complex, Naudra Bridge, Jabalpur M.P. anilagrwalca1999@gmail.com
11. Last date for submission of claims	20/01/2021
12. Class of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Defined
13. Name of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Not Mentioned 2. 3.
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Gupta & Sons (Motors) Pvt. Ltd. on 16/12/2020 vide order NCLT/AHM/TP93of2019(CPIB) No. 650 of 2019). The creditors of M/s Gupta & Sons (Motors) Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 20/01/2021 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Name and Signature of Interim Resolution Professional: Mr. Anil Agrawal IBS/IIA-0001/II-P-00531/2017-18/10956 Date and Place: 06/01/2021, Gwalior.	

गाड़ी सं. 01811

गाड़ी सं.

खजुराहो - ललितपुर

ललितपुर

आगमन	प्रस्थान	स्टेशन	आगमन
--	07.10	खजुराहो	15
07.43	07.45	छतरपुर	13
08.07	08.09	ईशानगर	13
08.33	08.35	खडगपुर	13
09.29	09.31	टीकमगढ़	12
10.03	10.05	उदयपुर	12
11.00	--	ललितपुर	--

● गाड़ी सं.: 01811-खजुराहो से प्रतिदिन दिनांक 31-01-2021 तक

● गाड़ी सं.: 01812-ललितपुर से प्रतिदिन दिनांक 31-01-2021 तक

● गाड़ी संख्या:- सामान्य श्रेणी-10, एसएलआर/डी

गाड़ी संख्या 08203/08204 दुर्ग-कानपुर

विशेष गाड़ी (द्वि-साप्ताहिक)

गाड़ी सं. 08203

गाड़ी सं.

दुर्ग - कानपुर सेंट्रल

कानपुर सेंट्रल

आगमन	प्रस्थान	स्टेशन	आगमन
--	20.10	दुर्ग	13
08.32	08.34	चित्रकूट	2
09.03	09.05	अतर्रा	2
09.45	09.50	बांदा जं.	2
10.22	10.24	रागौल	1
10.40	10.42	भरवा सुमेरपुर	1
11.12	11.14	घाटमपुर	1
13.20	--	कानपुर सेंट्रल	--

● गाड़ी सं.: 08203-दुर्ग से रविवार एवं मंगलवार को से अगले निर्देश तक

● गाड़ी सं.: 08204-कानपुर सेंट्रल से सोमवार एवं बुधवार को से अगले निर्देश तक

● गाड़ी संख्या:- सामान्य श्रेणी-03, स्लीपर श्रेणी-01, तृतीय श्रेणी-06, बातानुकूलित द्वितीय श्रेणी-01, प्रथम श्रेणी सह द्वितीय श्रेणी-01, एसएलआर-01

नोट:- उपरोक्त ट्रेनों के अन्य स्टेशनों पर ठहराव एवं संचालन जानकारी के लिए रेलवे पृष्ठान नं. 139 या नजदीकी रेलवे स्टेशन पर करें अथवा रेलवे की वेबसाइट www.enquiry.indianrailways.gov.in



उत्तर मध्य

21(R) North central railways www.nctr.indianrailways.gov.in